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Central Administrative Tribunal, Principal Bench

Original Application No. 323 of 2003

New Delhi, this the 13th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Shri Jagpal,
S/o Shri Har Lal,
Work Assistant,
Civil Division No. III
L.M. Band, Shastri Nagar,
Delhi-31

.... Applicant

(By Advocate: Shri Yogesh Pachauri)

Versus

1. National Capital Territory of Delhi.
through the Secretary (Home)
Delhi Administration,
5, Sham Nath Marg,
Delhi

2. Lt. Governor of Delhi
Raj Niwas, Delhi

3. The Chief Engineer,
Irrigation & Flood Control Deptt.,
Govt. of NCT Delhi,
IVth Floor, I.S.B.T. Building,
Kashmere Gate, Delhi.

4. Irrigation & Floor Control Department,
Through its Executive Engineer,
Civil Division No. III
L.M. Bundh Office Complex,
Shastri Nagar, Delhi-31

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicant prays that a direction should be issued to respondent no. 4 to regularise his services in compliance of the orders passed by this Tribunal in O.A. 1112/91 (Jagpal vs. Delhi Administration & others) with consequential reliefs.

2. The applicant admits that he has lastly represented on 3.12.2002 copy of which is on the record.

As Ag

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Once the representation which has recently been filed is pending, we direct that respondent no. 3 would consider the same and pass a speaking order which should be conveyed to the applicant. The exercise in this regard should be so done preferably within six months of the receipt of the certified copy of the present order. With these directions, the O.A. is disposed of.

V.K. Majotra
(V.K. Majotra)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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